

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL

Regional Bench, 1st-3rd Floor, SCO 147-148, Sector 17-C

Chandigarh-160017

Date:02.12.2019

CORRIGENDUM

Final Order No. 61058-61062/2019

In Appeal No. E/60916-60920/2019

In the matter of
M/s Marshall Foundry Works Pvt. Ltd.
VS.
Commissioner of CGST, Faridabad

In the above stated Final Order, the Para 9 of the said order which is reproduced as under:-

“As the issue has been decided by this Tribunal in the case of M/s Fujikawa Power and other vs. CCE, Chandigarh-I (supra), therefore, following the same decision, I hold that the appellants are not entitled to claim interest on delay refund from the date of deposit till its realization.”

2. The 3rd line of the said Para may be read as under:-

“I hold that the appellants are entitled to claim interest on delay refund from the date of deposit till its utilization.”

(Ashok Jindal)
Member (Judicial)